



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग चार-ब

वर्ष ४, अंक १०३(२)]

गुरूवार, ऑगस्ट ९, २०१८/श्रावण १८, शके १९४०

[पृष्ठे २, किंमत : रुपये ९.००

असाधारण क्रमांक २९३

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने महाराष्ट्र अधिनियमान्वये तयार केलेले  
(भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश.

### FINANCE DEPARTMENT

Madam Cama Marg, Hutatma Rajguru Chowk, Mantralaya,  
Mumbai 400 032, dated the 8th August 2018.

### NOTIFICATION

Notification No. 29/2018 – State Tax

MAHARASHTRA GOODS AND SERVICES TAX ACT, 2017.

No. GST-1018/C.R.72/Taxation-1.--In exercise of the powers conferred by section 164 of the Maharashtra Goods and Services Tax Act, 2017 (Mah. XLIII of 2017), the Maharashtra Government hereby makes the following rules further to amend the Maharashtra Goods and Services Tax Rules, 2017, namely :---

1. (1) These rules may be called the Maharashtra Goods and Services Tax (Seventh Amendment) Rules, 2018.
- (2) They shall be deemed to have come into force with effect from the 12th day of June, 2018.
2. In the Maharashtra Goods and Services Tax Rules, 2017, ----
  - (i) in rule 129, for the words "Director General of Safeguards", wherever they occur, the words "Director General of Anti-profiteering" shall be substituted;
  - (ii) in rule 130, in sub-rule (2), for the words "Director General of Safeguards", at both places where they occur, the words "Director General of Anti-profiteering" shall be substituted;
  - (iii) in rule 131, for the words "Director General of Safeguards", the words "Director General of Anti-profiteering" shall be substituted;

- (iv) in rule 132, in sub-rule (1), for the words "Director General of Safeguards", the words "Director General of Anti-profiteering" shall be substituted;
- (v) in rule 133, for the words "Director General of Safeguards", wherever they occur, the words "Director General of Anti-profiteering" shall be substituted.

By order and in the name of the Governor of Maharashtra,

J. V. DIPTE ,  
Deputy Secretary to Government.

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*Note* :-- The principal rules were published in the *Maharashtra Government Gazette*, Extraordinary No. 170, Part IV-B, dated 22nd June 2017, *vide* notification No. MGST-1017/C.R. 90/Taxation-1, dated 22nd June 2017 and were last amended *vide* Finance Department Notification No. GST-1018/C.R.57/Taxation-1, dated 29th June, 2018 [Notification No. 28/2018-State Tax] which was published in the *Maharashtra Government Gazette*, Extraordinary No. 219, Part IV-B, dated 29th June 2018.